

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 05 OF 2010

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 7/2010-11 dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Mumbai International Airports  
Pvt. Ltd. ... Appellant

Versus

AERA & Ors. ... Respondents

Appearances : Mr. Sakya Singha Chaudhuri, Advocate with Mr. Rahul Singh, advocate for the Appellant  
Mr. Khalid Arshad, advocate for Ms. Rameeza Hakeem, Advocate for Respondent No. 1  
Mr. Nikhil Sharma, Advocate for R-3 and R-6  
Mr. Sanjay Kapur with Ms. Ashmi Mohan, Advocates for R-7 and R-9

ORDER  
16<sup>th</sup> May, 2012

At the request of the learned counsel for Respondent No. 1, the matter is adjourned to 5<sup>th</sup> July, 2012.

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 06 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 12/2010-11 dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Mumbai International Airports  
Pvt. Ltd.

... Appellant

Versus

AERA

... Respondent

Appearances : Mr. Sakya Singha Chaudhuri, Advocate with Mr. Rahul Singh, advocate for the Appellant  
Ms. Amita Kalkal Chaudhary and Mr. Vivya Nagpal, Advocates for the Respondent

ORDER

16<sup>th</sup> May, 2012

At the request of the learned counsel for Respondent, the matter is adjourned to 5<sup>th</sup> July, 2012.

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 04 OF 2012

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 36/2011-12 dated 06.03.2012 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

All Kerala Cargo Movers Assn. & Anr. ... Appellants

Versus

AERA & Anr. ... Respondents

Appearances : Mr. Rajat Joseph, Advocate for the Appellants  
Ms. Amita Kalkal Chaudhary and Mr. Vivya Nagpal,  
Advocates for Respondent No. 1

ORDER

16<sup>th</sup> May, 2012

Issue Notice to the Respondents. Reply, if any, shall be filed within four weeks with copy to the appellants. Rejoinder, if any, be filed within two weeks thereafter.

List the matter on 12<sup>th</sup> July, 2012.

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 05 OF 2012

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 37/2011-12 dated 06.03.2012 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

All Kerala Cargo Movers Assn. & Anr. ... Appellants

Versus

AERA & Anr. ... Respondents

Appearances : Mr. Rajat Joseph, Advocate for the Appellants  
Ms. Amita Kalkal Chaudhary and Mr. Vivya Nagpal,  
Advocates for Respondent No. 1

ORDER

16<sup>th</sup> May, 2012

Issue Notice to the Respondents. Reply, if any, shall be filed within four weeks with copy to the appellants. Rejoinder, if any, be filed within two weeks thereafter.

List the matter on 12<sup>th</sup> July, 2012.

[Rahul Sarin]  
Member

[Pravin Tripathi]  
Member